COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 249 OF 2018 &
IA NO. 1499 OF 2019

Dated : 20th August, 2019

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Punjab State Power Corporation Limited .... Appellant(s)
Vs.
Punjab State Electricity Regulatory Commission .... Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Mr. Amal Nair
Mr. Damodar Solanki

Counsel for the Respondent(s) : Mr. Sakesh Kumar
Ms. Gitanjali N. Sharma for R-1

ORDER

IA No. 1499 of 2019

(Application for condonation of delay in filing rejoinder)

For the reasons set out in the application, delay of 55 days in filing the rejoinder is condoned.

Application is disposed of.

APPEAL NO. 249 OF 2018

Pleadings are complete.

List the matter for hearing on ***14.11.2019.***

(Ravindra Kumar Verma)
Technical Member

(Justice Manjula Chellur)
Chairperson

mk/pk